

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.289 of 2020

IN THE MATTER OF:

Gati – Kintetsu Express Pvt. Ltd.

...Appellant

Versus

Pearlree Commodities Pvt. Ltd.

...Respondent

For Appellant: Shri Tarun Kr. Tiwari, Advocate

For Respondent: None

O R D E R

17.02.2020 Learned Counsel for the Appellant submits that the Application under Section 9 of Insolvency and Bankruptcy Code, 2016 filed was relating to invoices dated 30th April, 2018 to 31.07.2018 and the Adjudicating Authority (National Company Law Tribunal, Kolkata Bench, Kolkata) wrongly took into consideration e-mails which were of February and March, 2018. Even the e-mail dated 30th April, 2018 was relating to invoice of 26th April, 2018.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

List the Appeal ‘for admission (after Notice)’ on 13th March, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)